

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "A", LUCKNOW**

[Through Virtual Court]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 111/Lkw/2018
Assessment Year 2014-15**

| | | |
|--|-----|-----------------------------|
| Sanjay Kumar Agarwal, 701, Coronation Apartment, 28-Park Road, Lucknow (U.P.) 226001 PAN AAPPA 0103P | Vs. | DCIT, Circle-2, Bareilly |
| (Appellant) | | (Respondent) |

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|-----------------------|--|
| Appellant by | Application filed by assessee for withdrawal |
| Respondent by | Shri Harish Gidwani, DR |
| Date of hearing | 11/02/2021 |
| Date of pronouncement | 15 /02/2021 |

ORDER

PER A.D. JAIN, V.P. :

This is assessee's appeal for Assessment Year 2014-15 against the order of the Id. CIT(A), Bareilly dated 19.12.2017.

2. At the outset, it was noticed that the assessee has submitted application, received by the Registry of this Office on 03.02.2021, vide which it has been submitted that the Principal Commissioner of Income Tax, Bareilly has issued a certificate in Form No.3 on 11.01.2021 under the

Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeal. Ld. DR has no objection. Accordingly, we permit the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 15/02/2021)

Sd/-
(T.S. Kapoor)
Accountant Member

Sd/-
(A.D. Jain)
Vice President

Aks -
Dtd. 15/02/2021

Copy of order forwarded to:

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| <i>(1) The appellant</i> | <i>(2) The respondent</i> |
| <i>(3) Commissioner</i> | <i>(4) CIT(A)</i> |
| <i>(5) Departmental Representative</i> | <i>(6) Guard File</i> |

By order